

to collieries irrespective of the number of workers employed is at present under consideration.

Acquisition of Land for Colliery Purposes

1532. Shri P. R. Chakraverti: Will the Minister of Mines and Fuel be pleased to state:

(a) whether the attention of Government has been drawn to the recent judgment of the Supreme Court that lands could be acquired only for the purpose of public benefit, like a hospital and public reading room, etc.; and

(b) whether Government propose to introduce special legislation enabling the acquisition of land for colliery purposes, for housing scheme and depillaring?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) Government's attention has been drawn to a judgement of the Supreme Court to the effect that under the provisions of the Land Acquisition Act, 1894 relating to acquisition of land for companies, the purpose should be of public benefit like a hospital, a public reading room, a library or an educational institution or such other work as the public might directly use.

(b) As it is, there is no legal impediment to the acquisition of land for building dwelling houses for workmen. No acquisition of land seems to be necessary for depillaring purposes; so the question in this regard does not arise. However, steps to overcome practical difficulties in acquiring land for other public purposes are under consideration.

Loans Given by Rehabilitation Finance Administration

1533. Shri P. R. Chakraverti: Will the Minister of Finance be pleased to state:

(a) the amount of the loans issued by the Rehabilitation Finance Administration since its inception upto the end of 1961 to displaced persons from East Bengal under different heads;

(b) the terms of re-payment of the loans advanced to them; and

(c) the amount realised so far and the steps taken by the Rehabilitation Finance Corporation to realise the balance?

The Minister of Finance (Shri Morarji Desai): (a) Upto the date of dissolution as to the close of business on the 31st December, 1960 the Rehabilitation Finance Administration disbursed loans aggregating to Rs. 394 lakhs approximately to displaced persons from East Pakistan. The break-up of these loans under different heads is not readily available.

(b) The principal amount of the loan together with interest accrued thereon is repayable within a maximum period of 15 years. First instalment of interest alone becomes due after 24 to 30 months from the date of advance. The instalment of principal, generally repayable in 12 equal yearly instalments, together with interest for subsequent period becomes due after 12 months from the date on which first instalment of interest falls due.

(c) A sum of Rs. 95 lakhs (approximately) was realised till 31-12-1961 from displaced persons from East Pakistan. Steps to recover the balance dues are being taken under the provisions of Rehabilitation Finance Administration Act, 1948, due consideration being given to cases where recovery proceedings are likely to cause hardship.

Untrained Teachers in Manipur Schools

1534. Shri Rishang Keishing: Will the Minister of Education be pleased to state:

(a) the number of untrained graduates now serving in Government aided Middle English, High and Higher Secondary Schools in Manipur;

(b) whether it is the policy of Government to train all these untrained graduates; and